(ग) यूनिसेफ ने 1979 में खसरे के टीकों की 30,000 खुराकें सप्लाई की थीं और चालू वर्ष में 30,000 खुराकें सप्लाई करने का अनुरोध किया गया है ।

परिवार नियोजन स्वास्थ्य केन्द्र, भिवानी के कर्मचारियों को वेतन का भुगतान न किया जाना

2551. श्री एन० ई० होरो : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान दिनांक 18 सितम्बर, 1980 के दैनिक "ट्रिब्यून" में छपे इस समाचार की ओर दिलाया गया है, कि परिवार नियोजन सम्बन्धी लक्ष्य पूरा न करने के कारण स्वास्थ्य केन्द्र भिवानी के कर्मचारियों को अगस्त महीने के वेतन का भुगतान नहीं किया गया है ; और

(ख) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री निहार रंजन लास्कर) : (क) जी, हां ।

(ख) हरियाणा सरकार के स्वास्थ्य सेवा निदेशक ने सूचित किया है कि परिवार नियोजन के लक्ष्यों को पूरा न कर पाने के कारण अगस्त, 1980 में भिवानी जिले में काम करने वाले किसी भी कर्मचारी का वेतन नहीं रोका गया था । वैसे प्राथमिक स्वास्थ्य केन्द्र, कैरू में नियमित लिपिक की तैनाती न हो सकने के कारण वहां के स्टाफ को वेतन के भुगतान में देरी हुई । यह भी बताया गया है कि परिवार नियोजन के लक्ष्यों को पूरा न कर पाने पर मुख्य चिकित्सा अधिकारी या चिकित्सा अधिकारी ने किसी भी कर्मचारी के वेतन को रोकने का कोई आदेश नहीं दिया था ।

Enquiry into the Accident on 27th October, 1980 by the Commission of Safety

2552. SHRI AMARSINH RATHAWA : Will the Minister of RAILWAYS be pleased to state:

(a) whether an enquiry by the Commission of Safety was conducted into the railway accident occurred on 27th October, 1980 near Baroda in which nine persons were killed and many injured;

(b) whether the report has been received by the Government; and

(c) what are the findings thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMNT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c). In the accident which occurred between Itola and Miyagam Karjan stations on 27-10-80, 11 persons were killed, 14 sustained grievous injurio s and 10 simple injuries.

The Commissioner of Railway Safety, Bombay, has held a statutory inquiry into this accident. According to his provisional finding, the accident falls under the category "failure of railway staff".

Railway Canteen Employees

2553. SHRI BASUDEB ACHARYA : Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Supereme Court has rejected the appeal preferred by the Railway Ministry against the Calcutta High Court judgement which has declared Railway Canteen employees as Railway employees; and

(b) if so, what steps have been taken to implement the Court judgement?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). Official certified copy of the Supreme Court judgement/order dated 22-10-1980 in Civil appeal No. 368 of 1978 union of India and others v/s Jaggarao and others against the judgement and order dated 16th July 1977 of the High Court of Calcutta has not yet been received, on request. On receipt of the said judgement/order, the question of implementing it will be considereed expeditiously.